



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 37 Dispur, Friday, 28th January, 2022, 8th Magha, 1943 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th January, 2022

No. LGL.147/2021/95.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 24th January, 2022 is hereby published for general information.

ASSAM ACT NO. XXXXV OF 2021

(Received the assent of the Governor on 24th January, 2022)

THE DEORI AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2021

**AN
ACT**

to amend the Deori Autonomous Council Act, 2005.

Preamble

Whereas it is expedient further to amend the Deori Autonomous Council Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam
Act No.
XXV
of 2005**

It is hereby enacted in the Seventy-second year of the Republic of India as follows:-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Deori Autonomous Council (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by a notification in the Official Gazette appoint.

**Amendment of
section 6**

2. In the principal Act, in section 6, for sub-section (1), the following shall be substituted, namely :-

“(1) **Constitution of the General Council :-** The General Council shall consist of 26 (twenty-six) members of which 22 (twenty two) shall be directly elected and 4 (four) shall be nominated by the Government with the concurrence of the Autonomous Council from amongst the areas/groups/communities residing in the Council area and not otherwise represented in the General Council. Out of 22 (twenty-two) seats, 18 (eighteen) seats shall be reserved for Scheduled Tribe, 3(three) seats shall be reserved for women and 1(one) seal shall be reserved for General community.”

Amendment of section 15 3. In the principal Act, for section 15, the following shall be substituted, namely:-

“15. **Quorum**:- The quorum necessary for transaction of business at a meeting of the General Council shall be 13 (thirteen) members and the decision of the General Council shall be by a single majority of votes of the members present.”

Amendment of section 48 4. In the principal Act, in section 48, in sub-section (2), in first line, for the figure and word “26 (twenty-six)” appearing in between the words “shall be” and “constituencies” the figure and words “22 (twenty-two)” shall be substituted.

Repeal and savings 5. (1) The Deori Autonomous Council (Amendment) Ordinance, 2021 (Assam Ordinance No. III of 2021) is hereby repealed.
(2) Notwithstanding such repeal, any order passed, notification issued, anything done or any action taken under the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.